

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:1955  
ANSWERED ON:29.11.2001  
ACCREDITION OF JOURNALISTS  
CHANDRAKANT BHAURAO KHAIRE

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether there is any proposal to make some amendments in the rules regarding accreditation of journalists by the Press Information Bureau;
- (b) if so, the details thereof;
- (c) the total number of journalists accreditation during the each of the last three years, till date, State-wise;
- (d) whether some applications seeking accreditation have been kept pending for the last one year; and
- (e) if so, the reasons therefor?

**Answer**

THE MINISTER OF INFORMATION AND BROADCASTING (SMT. SUSHMA SWARAJ)

(a) No, Sir.

(b) Does not arise in view of (a) above.

(c) As per Central Press Accreditation Rules, 1999, accreditation at the headquarters of the Government of India is granted by Press Information Bureau only to those representatives of news media who reside in Delhi or its periphery. This includes representatives in Delhi of newspapers being published from or media organizations having their Headquarters in other parts of the country. In States, it is for the States Government to grant accreditation to the news media representatives stationed in their areas of jurisdiction. The number of journalists accredited by the Press Information Bureau during the last three years is as under: -

Correspondents	Camermen	Total	
1999	1032	235	1267
2000	1077	250	1327
2001	1037	273	1310

(d) No, Sir. Available completed applications are put up in the earliest held meeting of Central Press Accreditation Committee.

(e) Does not arise in view of (d) above.